

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 439 of 1995

OA No. 527 of 1995

and

OA No. 757 of 1995

Tuesday, this the 16th day of July, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

OA No. 439/95:

1. K.P. Saleena,
Extra Departmental Delivery Agent,
Edasserry, Trissur.
2. V. Unnikrishnan,
Extra Departmental Delivery Agent,
Kaiparamba, Trissur.
3. T.K. Vijayan,
Extra Departmental Delivery Agent,
Marathakkara, Trissur.
4. M.V. Sachidanandan,
Extra Departmental Packer,
Manalur. .. Applicants

By Advocate Mr. OV Radhakrishnan

Versus

1. Assistant Superintendent of Post Offices,
Trichur South Sub Division, Trichur-1
2. Sub Divisional Inspector of Post Offices,
Trichur North Sub Division, Trichur-1
3. Senior Superintendent of Post Offices,
Trichur Division, Trichur-1
4. Director of Postal Services,
Northern Region, Calicut.
5. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
6. Director General of Posts,
Department of Posts, New Delhi.
7. Union of India represented by its
Secretary, Ministry of Communications,
New Delhi. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

contd...2

OA No. 527/95:

1. T.K. Asokan, S/o Kelu,
Extra Departmental Mail Carrier,
Nitumannur PO, Kakkattil Via,
Thazhekulangara Veetil,
Cheekkonnnummal West PO, Badagara. .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. The Superintendent of Post Offices,
Badagara Division, Badagara.

2. Union of India, Represented by
the Secretary to Government of India,
Ministry of Communications,
Department of Posts, New Delhi. .. Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

OA No. 757/95:

1. O.P. Haridasan, S/o Krishnan Nair,
Extra Departmental Mail Carrier,
Cheekkonnnummal, Cothayothupoyil,
Kakkattil PO, Badagara. .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. The Superintendent of Post Offices
Badagara Division,
Badagara.

2. Union of India, Represented by the
Secretary to Government of India,
Ministry of Communication,
Department of Posts, New Delhi. .. Respondents

By Advocate Mr. Mathews J Nedumpara, ACGSC

The applications having been heard on 16th July 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

In the light of our decision in OA No. 111 of 1995, we direct respondents to pay the amount withheld from applicants within one month from today, if it has not already been paid. We also record the submission of

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Standing Counsel for respondents that the emoluments of applicants have been restored to the initial level. If, however, they are further varied to the detriment of applicants, applicants will be free to seek redress.

2. Applications are disposed of as aforesaid. Parties will suffer their costs.

Dated the 16th July, 1996

P V Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)

VICE CHAIRMAN

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